

<b>Name of Corporate Debtor:</b>	<b>Sterling SEZ and Infrastructure Limited</b>
<b>Date of Commencement of CIRP:</b>	<b>16.07.2018</b>
<b>List of Creditors as on:</b>	<b>31.05.2021</b>

## List of secured financial creditors (Other than financial creditors belonging to any class of creditors)

(Amount in ₹)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% of voting share in CoC					
1	JM Financial Asset Reconstruction Company Limited, Mumbai (Assigned by Dena Bank)	26.07.2018	61,93,74,606	61,93,74,606	Secured	61,93,74,606	-	No	1.38%	-	-	-	-	
2	Punjab & Sind Bank, ARB-I, Delhi	26.07.2018	1,01,21,90,632	98,63,17,458	Secured	98,63,17,458	-	No	2.20%	-	-	2,58,73,174	-	Excess Interest charged after period of 16th July, 2018 is not admitted
3	Indian Bank (erstwhile Allahabad Bank, Rajmahal Road Branch, Vadodara)	01.08.2018	11,02,54,06,524	4,97,41,64,691	Secured	4,97,41,64,691	4,97,41,64,691	No	11.10%	-	-	6,05,12,41,833	-	Refer Note 1 & Note 2
4	Union Bank of India, Asset Recovery Branch, Mumbai	03.08.2018	2,13,59,28,599	2,13,59,28,599	Secured	2,13,59,28,599	-	No	4.77%	-	-	-	-	
5	UCO Bank, Mid Corporate, Vadodara	03.08.2018	24,20,40,73,798	9,44,48,42,281	Secured	9,44,48,42,281	-	No	21.08%	-	-	14,75,92,31,517	-	Refer Note 1 & Note 2
6	Punjab National Bank, Mid Corporate, Vadodara	04.08.2018	11,95,81,42,221	3,17,95,00,000	Secured	3,17,95,00,000	-	No	7.10%	-	-	8,77,86,42,221	-	Refer Note 1 & Note 2
7	Bank of Baroda (erstwhile Vijaya Bank, Corporate Banking Branch-I, Mumbai)	04.08.2018	1,56,16,61,566	83,72,76,980	Secured	83,72,76,980	83,72,76,980	No	1.87%	-	-	72,43,84,586	-	Refer Note 1 & Note 2
8	Bank of India, Large Corporate Branch, Nariman Point, Mumbai	04.08.2018	4,07,95,00,000	2,65,54,00,000	Secured	2,65,54,00,000	2,65,54,00,000	No	5.93%	-	-	1,42,41,00,000	-	
9	Union Bank of India (erstwhile Andhra Bank, Specialised Corporate Finance Branch, Cuffe Parade)	04.08.2018	13,50,69,14,272	3,69,69,76,608	Secured	3,69,69,76,608	-	No	8.25%	-	-	9,80,99,37,664	-	Refer Note 1 & Note 2
10	Bank of Baroda, Tardeo, Mumbai	06.08.2018	7,63,51,34,753	1,89,03,84,185	Secured	1,89,03,84,185	1,89,03,84,185	No	4.22%	-	-	5,74,47,50,568	-	Refer Note 1 & Note 2
11	Log Port Dahej Private Limited (assigned by SREI Infrastructure Finance Limited)	06.08.2018	3,32,72,77,027	3,32,72,77,027	Secured	3,32,72,77,027	3,32,72,77,027	No	7.43%	-	-	-	-	
12	Indian Overseas Bank, Baroda Main Branch	18.08.2018	8,06,64,07,556	4,67,83,38,475	Secured	4,67,83,38,475	4,67,83,38,475	No	10.44%	-	-	3,38,80,69,081	-	Refer Note 1 & Note 2
13	State Bank of India, Stressed Assets Management Branch-I, Mumbai	03.09.2018	7,47,18,78,412	5,97,20,53,927	Secured	5,97,20,53,927	5,97,20,53,927	No	13.33%	-	-	1,49,98,24,485	-	
14	SREI Infrastructure Finance Limited	10.01.2019	1,56,80,01,417	-	Secured	-	-	No	0.00%	-	-	1,56,80,01,417	-	Refer Note 3
<b>Total</b>			<b>98,17,18,91,383</b>	<b>44,39,78,34,836</b>	-	<b>44,39,78,34,836</b>	<b>24,33,48,95,285</b>	-	<b>99.10%</b>	-	-	<b>53,77,40,56,546</b>	-	

## Notes:

1. The claim submitted by Financial Lenders for SBLC - Facility (OKW field) has been rejected as Corporate Debtor is not a party to the OKW SBLC Facility Agreement dated 22nd April, 2014. Further, Corporate Debtor has not undertaken any guarantee/indemnity obligation for payment under the OKW SBLC Facility Agreement. This view is supplemented by the legal opinion.

2. As per the judgment of the Hon'ble NCLAT, dated 8th January 2019, in the matter of Dr. Vishnu Kumar Agarwal Vs. M/s. Piramal Enterprises Ltd, same set of debt, claim cannot be filed by the same Financial Creditor in two separate CIRP. In the present case it is reported that Form C has been filed with the RP Sterling Biotech Ltd, which is under CIRP prior to the present case. Since, claim has already been filed and admitted by the RP of Sterling Biotech Ltd. Hence, the ANZ SBLC Agreement Facility claim can not be considered.

3. The claim was submitted after expiry of 90 days from the Hon'ble NCLT Order date i.e. 16th July, 2018. Therefore, as per Regulation 12(2) of Insolvency and Bankruptcy Code, 2016 the amount claimed is rejected. Further, SSIL has provided only security to mortgage against the Term loan for Principal Borrower (Sterling Biotech Limited).